69

M.L.As

(Department of Legal Affairs), under subsection (5) of section 49A of the Advocates Act, 1961: -

- (i) G.S.R. No. 587(E), dated the 26th October, 1979, publishing the Advocates (Right to Take up Law Teaching) Rules, 1979
- (ii) G.S.R. No. 651(E), dated the 23rd November, 1979, publishing Corrigendum to Notification mentioned at (i) above.

[Placed in Library. See No. LT-123/80 for (i) and (ii)].

### I, The Monopolies and Restrictive **Trade Practices Commission (Conditions of Service of Chairman and Members**) Amendment Rules, 1979.

#### II. The Monopolies and Restrictive **Trade Practices Commission (Recruitment** of Members of Staff) Amendment Rules, 1979.

SHRI SHIV SHANKAR: Sir, I also beg t<sub>0</sub> lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:

- ., (i) G.S.R. No. 767, dated the 9th June, 1979, publishing the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979.
- I (ii) G.S.R. No. 720(E), dated the 29th 1979. December, publishing Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979.

[Placed in Library. See No. LT-124/80 for (i) and (ii)].

# **Notifications of the Ministry of Steel,** Mines and Coal (Department of Steel)

THE MINISTER OF COMMERCE. AND MINES STEEL AND CIVIL SUPPLIES (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on

the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Steel, Mines and Coal (Department of

and Dissolution of

State Assemblies

- (i) S.O. No. 502(E)-Ess. Coram./ Iron & Steel. 2A, dated the 3rd . September,
- (ii) S.O. No. 3715, dated the 24th October, 1979 publishing Corrigendum to S.O. No. 502(E)-Ess.Comm./ Iron & Steel. 2A dated the 3rd September, 1979.
- (iii) S.O. NO. 866(E)-Ess.Comm./ Iron & Steel, 2A, dated the 24th December, 1979.

[Placed in Library. See No. LT-175/80 for (i) to (iii)].

### JOINT DECLARATION BI" THE PRESIDENT OF THE REPUBLIC OF FRANCE AND THE PRIME MINIS-TER OF INDIA.

SHRI PRANAB MUKHERJEE: Sir, I beg to lay on the Table a copy of the Joint Declaration by the President of the Republic of France and the Prime Minister of India. [Placed in Library. See No. LT-100-A/80].

# REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, T beg to present the Thirty-third, Thirty-fourth and Thirty-fifth Reports of the Committee on Subordinate Legislation.

#### REFERENCE TO THE ALLEGED MOVES FOR DEFECTIONS OF MLAS. OR FOR DISSOLUTION

SHRI BHUPESH GUPTA (West Bengal): Sir, 1 am grateful to you, for calling me to make a special mention of a rather disturbing development. It should have been made the day before vesterday, on Friday, but this could not be done. This is about certain moves for defections on a large scale in the State Assemblies by MLAs and other, or, alternatively, to go in for dissolutions arbitrarily